

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 82 of 2013**

**Dated : 16<sup>th</sup> July, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Eastern India Power Tech. Ltd. ....Appellant (s)**

**Versus**

**Assam Electricity Regulatory Commission & Anr. Respondent (s)**

Counsel for the Appellant (s) : Mr. Manu Seshadri  
Ms. Deepti Sarin

Counsel for the Respondent (s): Mr. Heshu Kayina for R.1  
Ms. Swapna Seshadri for R-2

**ORDER**

The learned counsel for the Respondent seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 30.07.2013 after serving copy on the other side.

Post the matter on **08.08.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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